

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 102
CP-126(ND)/2024

IN THE MATTER OF:

LITE BITE TRAVEL FOODS PRIVATE LIMITED

.....APPLICANT/PETITIONER

SECTION

U/s 66 Companies Act 2013

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saheb Singh Chadha, Ms. Hita Sharma, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This application has been filed under Section 66(1)(b) of the Companies Act, 2013 read with NCLT (Procedure for reduction of Share Capital of Company) Rules, 2016 for confirming the reduction of share capital of the Petitioner Company.

We have heard the submissions made by the Learned Counsel appearing for the Applicant and perused the application.

We direct that the notice to be issued to Regional Director (Northern Region), Registrar of Companies, National Capital Territory of Delhi and Haryana, Secured/Unsecured Creditors of the Company. We also direct the Applicant to publish notice in two local newspapers namely "Financial Express" (English) and "Jansatta" (Hindi) and file proof and affidavit of service within one week. The concerned Authorities are directed to file report/response within one week after publication of the notice.

List the matter on **07.10.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)